

Order dated 27.11.2002

Heard Shri B.Pal, learned senior counsel appearing on behalf of the Railways and Shri P.K.Chand, learned counsel for the applicant on M.A.843/2002 filed by the Respondents seeking extension of time to comply the order dated 23.7.2002 passed by the Tribunal.

While disposing of O.A. 30/01 on 23.7.2001,

30(thirty) days time was granted to Respondents to pass reasoned and speaking order on the appeal petition of the Applicant, as available under Annexure-9 and 10 series of the O.A. It was further directed that result of the appeal should be communicated to the Applicant within a period of 15 days thereafter. Shri Pal, learned senior counsel for the Respondents (Railways)through the above said M.A. has disclosed that the Respondents received the order of the Tribunal dated 23.7.2002 on 16.8.2002 and, accordingly, they were to dispose of the appeal by 16.09.2002. But before the end of one month, the Respondents have filed the present M.A. (M.A.843/02) on 11.9.2002, seeking seven months' time for disposal of the appeal, as directed by the Tribunal. It is the case of the Respondents that the appeal of the Applicant has already been transmitted to Railway Board on 23.8.2002 and that before disposal of the appeal, Union Public Service Commission is to be consulted and since the Applicant is a senior officer, ^{also} orders from the Ministry is required.

Having heard the learned senior counsel for the Railways and the learned counsel for the Applicant, and having given all anxious considerations, time till

12

end of January, 2003 is granted to Respondents to pass necessary orders on the appeal of the Applicant. It is for the Respondents to apprise the Railway Board, U.P.S.C. and the concerned Ministry about the orders of this Tribunal and that a time has been fixed for disposal of the Appeal. M.A.843/2002 is accordingly disposed of.

Send copies of this order to Respondents and also to the U.P.S.C. through its Secretary at New Delhi. Free copies of this order be also made available to the learned counsel of both sides.

MEMBER (JUDICIAL)

27/11/2002